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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 36 (RE-05)/2004-2009
NEW DELHI, DATED 9 JANUARY , 2006

S.O.(E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (Sl.No.66) read with Para 1.3, 2.1 & 2.29 of the Foreign Trade Policy, 2004-2009 (as amended from time to time), the Central Government hereby makes the following amendments against entries in Sl. No.48 in Chapter 12 of Schedule 2 of ITC(HS) Classifications of Export and Import Items, 2004-2009” :-

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Existing Entry

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
48	1202 10 00	Kg	Groundnuts (Peanuts) exported to European Union	Free	Compulsory registration of contracts with APEDA, alongwith controlled Aflatoxin

					level certificate given by agencies / laboratories nominated by APEDA.
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Amended Entry

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
48	1202 10 00	Kg.	Groundnuts (Peanuts) and their products, exported to European Union.	Free	Compulsory registration of contracts with APEDA, alongwith controlled Aflatoxin level certificate given by agencies / laboratories nominated by APEDA.

2. This issues in Public Interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

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Dated : 9 January , 2006

Copy to all concerned
By order, etc.

(S.K.Shrivastava)
Dy. Director General of Foreign Trade